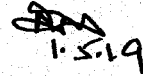


HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 486 /Confdl./2019 Bilaspur dated the 01 /05 2019
I-8-2/2002 (Pt. X)

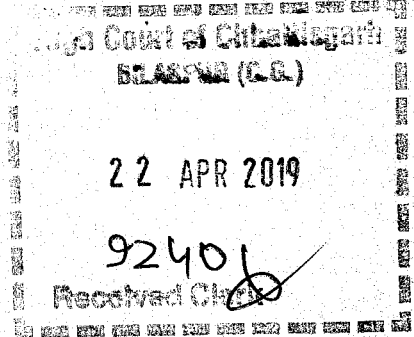
Copy of office memorandum no. A-12026/16/2018-Ad.I dated 16.04.2019 of the Under Secretary to the Government of India, Ministry of Finance, Department of Revenue, New Delhi is enclosed herewith regarding filling up of one post of Vice-Chairman in Additional Bench of the Authority for Advance Rulings (Income Tax) at the National Capital Region (NCR), for information of the candidates concerned.


1.5.19

(Neelam Chand Sankhla)
Registrar General

Encl: As above

F.No.A-12026/16/2018-Ad.I
Government of India
Ministry of Finance
Department of Revenue



New Delhi, Room No:77-A, North Block, New Delhi.
Dated the 16th April, 2019.

OFFICE MEMORANDUM

Subject: Advertisement for filling up of one post of Vice-Chairman in Additional Bench of the Authority for Advance Rulings(Income Tax), at the National Capital Region(NCR)– Reg.

The Authority for Advance Rulings has been constituted in order to provide the facility of ascertaining the Income-tax liability of a tax-payer, to plan their Income-tax affairs well in advance and to avoid long drawn and expensive litigation under the Income-tax Act, 1961.

2. **#Eligibility:-**

As per Section 245-O of the Income Tax Act, the Authority shall consist of a Vice-Chairman, who has been Judge of a High Court.

3. **#Pay and allowances:-**

The Vice Chairman shall be entitled to a monthly salary at the Apex scale:

Provided that such salary, which together with the pension and pension equivalent of any other form of retirement benefit, shall not exceed the last pay drawn by him before retirement as a Judge of High Court.

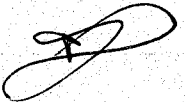
The Vice-Chairman shall be entitled to allowances at the same rate as is admissible to him as a Judge of a High Court.

4. **#Tenure of Office:-**

The Vice Chairman shall hold office as such for a term of three years from the date on which he enters upon his office but shall be eligible for re-appointment for another term of three years. Provided that no Vice Chairman shall hold office as such after he has attained the age of sixty five years.

(# This would be subject to the order passed by the Supreme Court in this case including W.P(C) No 279/2017 (Ms.Kudrat Sandhu Vs. Union of India or decision of the Government at a later stage).

D.R. (Contd.)


Rg
22/4/19

5. **The last date for receipt of applications in the Department is 17th May, 2019.**

6. Applicants should submit their Resume alongwith self-attested photograph in the format enclosed, through the respective Registrar General of High Court. They are also requested to attach copies of two citations/judgements (which they deem as their best) related to Income Tax Act. In case no judgement related to Income Tax Act has been passed, then copies to two other judgements (which they consider as best) may be attached. Complete applications may be forwarded to Under Secretary(Ad.I), Government of India, Ministry of Finance, Department of Revenue, Room No.77-A, North Block, New Delhi - 110001 on or before the last date for receipt of applications.

7. Registrar Generals of all High Courts are requested to give wide publicity to the circular through open advertisement and to send completed applications to the undersigned on or before the last date for receipt of applications.

8. Registrar Generals are also requested to bring it to the kind notice of the Chief Justices of the High Court for nomination of eligible candidates who are willing to be appointed for the vacancy.

Rajinder Kumar
6/4/19
(Rajinder Kumar)

Under Secretary to the Govt. of India
Telefax No:23093277

To:-

1. Registrar General, All High Courts.
2. Joint Secretary, Department of Justice with a request to give wide publicity to the circular and send completed applications on or before the last date of receiving the applications.

**RESUME FOR THE POST OF VICE-CHAIRMAN, AUTHORITY FOR
ADVANCE RULINGS(INCOME TAX)**

(F.No.A. 12026/16/2018-Ad.I)



- 1.Name :
- 2. Date of birth :
- 3. Date of Superannuation :
- 4. Address :
- 5. E-mail :
- 6. Mobile number :
- 7. Educational qualifications :
- 8. Date of appointment as Judge of the High Court :
- 9. Date of retirement as Judge of the High Court :
- 10. Name of Court/organization served :
- 11. Present post held and date of appointment :
- 12. History of employment :

S.No.	Post held	From	To	Pay Scale

13. Whether copies of two best Judgements/Citations related to Income Tax Act or any other related matter deemed to be the best are enclosed :

14. Any other information :

(SIGNATURE)

DECLARATION

I hereby convey my consent to join the post of Vice-Chairman, Authority for Advance Rulings at the National Capital Region(NCR) in the event of my selection to the post.

Place:

(SIGNATURE)

Dt: